

2. क्षेत्र में निर्माणाधीन परियोजनाओं को चालू करने की दिशा में हुई प्रगति ।
3. विद्युत कटौतियां तथा इनके प्रभाव को न्यूनतम करने के लिए किए गए प्रयास ।
4. ग्राम विद्युतीकरण ।

सम्मेलन में विभिन्न मामलों पर विचार-विमर्श किया गया था और की जाने वाली कार्यवाही सम्बन्धी आयोजना के बारे में निर्णय लिया गया । जिन पद्धतियों से परियोजनाएं समय पर पूरी की जा सकें उन पद्धतियों के बारे में विस्तारपूर्वक विचार-विमर्श किया गया था । फुटकर पुर्जों की सप्लाई में समन्वय की तथा कोयले और रेलवे वगैरों की उपलब्धता की समस्याओं पर भी विचार-विमर्श किया गया था । और परस्पर सहमति से उपायों के बारे में निर्णय लिए गए थे । राज्यों में विभिन्न ताप विद्युत केन्द्रों में सुधार-सहनशीलता कार्यक्रमों के क्रियान्वयन की समीक्षा भी की गई थी और इस सम्बन्ध में प्रगति सामान्यतः संतोषजनक थी ।

Grant of overtime allowance to Staff Artistes and Engineers of Doordarshan

*293. SHRI RAM AWADH: Will the Minister of LAW, JUSTICE AND BROADCASTING be pleased to state:

(a) whether it is a fact that Government are having different standards and rules for granting overtime allowance to Staff Artistes and Engineers of Doordarshan irrespective of the same conditions of working; and

(b) if so, the reasons for such differentiation?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI VASANT SATHE): (a) and (b). The

Staff Artists of Doordarshan are granted overtime allowance in the form of extra remuneration for additional work upto a ceiling of 25 per cent of their basic fee. The engineering personnel of Doordarshan, who are civil Government servants, are paid overtime allowance upto a ceiling of 1/3 of their monthly emoluments. The reason for this disparity is that the Staff Artists are provided free official conveyance for duty at odd hours and are also allowed to undertake outside engagements and accept fees for them. whereas the civil government servants are not provided with such facilities.

The conditions of service of Staff Artists and engineering personnel are not the same. The Staff Artists are governed by the terms of contract entered into with them whereas the engineering staff, who are civil government servants, are governed by the provisions of the rules for civil services.

Merger of sick companies with viable units

*294. SHRI R. PRABHU: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that a large number of sick companies owe more than rupees one crore to the public sector banks;

(b) if so, whether Government propose to liberalise the provisions of the MRTP Act so as to enable these companies to merge with viable companies in the interest of national economy; and

(c) if so, the details thereof?

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): (a) Yes, Sir.

(b) No such proposal is at present under consideration of Government to

amend the provisions of the MRTTP Act. It is, however, felt that even within the ambit of the present legal provisions, it is quite feasible for a sick unit to be merged with a viable company whenever justified by consideration of public interests.

(c) Does not arise.

Kuwait's loan assistance for Anpara 'A' Thermal Project in Mirzapur District

*297. SHRI CHINTAMANI PANIGRAHI: Will the Minister of ENERGY be pleased to state:

(a) whether Kuwait Government has offered loan assistance for the Anpara 'A' Thermal Project being constructed in Mirzapur District; and

(b) if so, the amount of loan offered and its terms and conditions?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) Yes, Sir. The Kuwait Fund for Arab Economic Development have indicated their willingness to give a loan for Anpara 'A' Thermal Power Project being constructed in Mirzapur District of Uttar Pradesh.

(b) A Mission from the Fund recently came to India and visited the Project site but details of the amount and terms for lending have not yet been finalised.

Development of Micro-Electric Energy Generation

*300. SHRI K. A. SWAMI: Will the Minister of ENERGY be pleased to state:

(a) the full details of the development of micro-electric energy generators;

(b) the cost of such micro-energy generators; and

(c) the plans to utilise micro-electric power generators in the country?

THE MINISTER OF ENERGY (SHRI A. B. A. GHANI KHAN CHAUDHURY): (a) to (c). There are 80 small units in operation. The capital cost ranges from Rs. 8000 to Rs. 15000 per KW of installed capacity. With a view to increasing the development of such units, the Ministry of Energy has offered to make available to the States, the services of experts and other technical assistance required by them.

Gas-based Fertilizer Plants Hazira, Gujarat

*301. SHRI D. P. JADEJA: Will the Minister of PETROLEUM, CHEMICALS AND FERTILIZERS be pleased to state:

(a) what is the estimated cost of construction of the proposed gas-based fertilizer plants at Hazira in Gujarat State;

(b) whether any negotiations to obtain loan for the proposed plant from the World Bank has been made; and

(c) if so, the amount sanctioned?

THE MINISTER OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI P. C. SETHI): (a) The estimated capital cost of the Hazira Fertilizer Project as approved by Government in December, 1979 is Rs. 622.9 crores, based on the zero date of February, 1980.

(b) Yes, Sir.

(c) The result of the negotiations is awaited.